

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I (SM)

Excise Appeal No. 1171 of 2010

[Arising out of Order-in-Appeal No. 126-127/2010 dated 11.03.2010 passed by the Commissioner of Central Excise (Appeals-I), Bangalore]

P R Kedarnath Multi Components

.....Appellant

No. 64, Industrial Estate,
Rajaji Nagar,
Bangalore 560044

VERSUS

**Commissioner of Central Excise,
Bangalore-III**

.....Respondent

PB No. 5400, Queens Road,
Central Revenue Building,
Bangalore 560001

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. M.A. Jithandra, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. 20043/2024

DATE OF HEARING: 12.01.2024

DATE OF DECISION: 12.01.2024

PER D. M. MISRA

None present for the appellant. On previous dates of hearing also i.e. 14/06/2023, 07/07/2023, 14/08/2023, 08/09/2023, 12/09/2023 and 03/10/2023, none appeared for the appellant nor any request for adjournment. The Id. AR for the

Revenue submits that the appellant is not serious in prosecuting their appeal and further adjournment will not yield any result in the case. I find force in the contention of the Id. AR for the Revenue. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

RA_Saifi